

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.77613 of 2018

(Arising out of Order-in-Appeal No.02/Bol-CE/2018-19 dated 05.04.2018 passed by the Commissioner(Appeals), Siliguri Appeal Commissionerate, Siliguri.)

M/s. Indian Explosives Limited

(Support Plant, Sonapur Bazar Project,
P.O.-Haripur, Dist.-Burdwan.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Nanor Chandidas Road, SIAN, Bolpur, Dist-Birbhum, W.B.-731204..)

APPEARANCE

NONE for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75525 / 2020

DATE OF HEARING : 22 October 2020

DATE OF DECISION : 22 October 2020

P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**